

under sub-section (4) of section 133 of the Motor Vehicles Act, 1939.—

(1) The Motor Vehicles (National permits) Amendment Rules, 1986 published in Notification No. G.S.R. 1073 (E) in Gazette of India dated the 10th September, 1986.

(2) The Tourist Vehicles (Additional Conditions of Permit) Rules, 1986 published in Notification No. G.S.R. 1056 (E) in Gazette of India dated the 2nd September, 1986.

[Placed in Library See No. LT 3199/86]

Notification under Sec. 28 of the University Grants Commission Act, 1956

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI) : Sir, I beg to lay on the Table a copy of the University Grants Commission (Qualifications required of a person to be appointed to the teaching staff of a university or other institutions affiliated to it) (Amendment) Regulation, 1985 (Hindi and English versions) published in Notification No. F. 193/74-(CP) (CP) in Gazette of India dated the 26th November, 1985 under section 28 of the University Grants Commission Act, 1956.

[Placed in Library. See No. LT 3200/86]

Annual Report and Review on the working of the Cancer Institute, Madras for the year 1985-86

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : I beg to lay on the Table :—

(1) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1985-86 along with Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Institute, Madras, for the year 1985-86.

[Placed in Library, See No. LT 3201/86]

12.08 hrs.

## PUBLIC ACCOUNTS COMMITTEE

### Fifty-Seventh Report

SHRI E. AYYAPUREDDY (Kurnool) : Sir, I beg to present the Fifty Seventh Report (Hindi and English versions) of the Public Accounts Committee on Excesses over Voted Grants and Charged Appropriations (1984-85) and action taken by Government on the recommendations contained in their Seventeenth Report (Eighth Lok Sabha) relating to Excesses over Voted Grants and Charged Appropriations (1983-84).

## CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[Translation]

Reportedly distorted version of INA trials in the T.V. Serial 'Raj Se Swaraj'.

SHRI HARISH RAWAT (Almora) : I call the attention of the Minister of Information and Broadcasting to the following matter of urgent public importance and request that he may make a statement thereon :—

“The situation arising out of public resentment against reportedly distorted version of I.N.A. trials in the T.V. serial 'Raj Se Swaraj' and the action taken by the Government in the matter.”

*Harare, Indonesia, Australia,  
New Zealand and Thailand*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA) : 'Raj Se Swaraj' is a sponsored serial produced by Dr. Nissar Allana, an eminent theatre personality. The serial relates to some famous court trials in recent Indian History. The first part related to the trial of Bal-Gangadhar Tilak (4 episodes), the second to the trial of Mahatma Gandhi (4 episodes) and the third to the trial of INA (5 episodes). While approving the proposed serial, Doordarshan had taken into consideration the assurance of the producers that they would produce this programme after thorough research work and also with the help of persons connected with the INA. After the telecast of the first episode of the INA trial which gave the background to the trial, some representations were received that Netaji had not been properly portrayed. An enquiry was made it revealed that what had been shown in the serial was that after giving some good news to his colleagues, Netaji asked for drinks. When he saw Col. Dhillon drinking juice, he asked him the reasons to which Col. Dhillon replied that he had taken an oath that he would not touch alcohol till India attained Independence. To which Netaji replied "Bravo". Later in a subsequent scene a waiter serves juices of various types to both Netaji and Capt. Lakshmi Swamjnathan. It is not a fact that I.N.A. trial was shown in a distorted version. Keeping in view, however, the feelings and sentiments expressed by a cross section of the people that the impression they got was that Netaji was taking or encouraging alcoholic drink and, therefore, he had not been properly depicted, the Doordarshan expressed regret for the same and hence it has been decided not to re-telecast this episode with the above scene in future. Further, the scene is also being deleted from the video tape even for our archival purpose. Moreover, Doordarshan has also been directed to take special care while telecasting programmes on national leaders.

SHRI ASUTOSH LAW (Dum Dum) : Sir, may I congratulate the hon. Minister

for taking immediate steps, honouring the sentiments of the people of West Bengal ?

(Interruptions)\*\*

[Translation]

MR. SPEAKER : If you want to quarrel, you may go outside.

[English]

Nothing goes on record.

(Interruptions)\*\*

MR. SPEAKER : What is happening in this House ? Please sit down. Miss Mamata Banerjee, will you take your seat ? Nothing doing. Please sit down.

Mr. Harish Rawat.

[Translation]

SHRI HARISH RAWAT : Mr. Speaker, Sir, the hon. Members belonging to the CPM can have objections on the discontinuance of the serial by the Hon. Minister, they may also have objection to congratulating him but they should not forget that none other than Miss Mamata Banerjee had first raised this issue in this House.

MR. SPEAKER : Mr. Rawat, you please wait for some time. The Prime Minister will make his statement.

STATEMENT RE : PRIME MINISTER'S  
VISIT TO HARARE, INDONESIA,  
AUSTRALIA, NEWZEALAND  
AND THAILAND

[English]

THE PRIME MINISTER (SHRI RAJIV GANDHI) : I attended the Eighth Conference of Nonaligned Countries at Harare

\*\*Not recorded